Disclosure of marks obtained in Civil Services

3789. SHRI ANIL DESAI: SHRI SANJAY RAUT:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Information Commission (CIC) has directed the Union Public Service Commission (UPSC) to disclose the marks obtained by a candidate in Civil Services (Preliminary) Examinations; and
 - (b) if so, the steps being taken by the Ministry to disclose the marks?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The Union Public Service Commission has informed that the marks obtained by the candidates in Civil Services (Preliminary) Examination 2006 to 2010 have been intimated to them, on demand.

Widening wealth disparities

3790. SHRI MANI SHANKAR AIYAR: Will the PRIME MINISTER be pleased to refer to the answer to Unstarred Question 392 given in the Rajya Sabha on 15 March, 2012 and state;

- (a) whether Government does not consider the Panchayati Raj to be the path to inclusive growth through inclusive governance;
 - (b) if not, why not; and
- (c) if so, what steps have been taken to ensure that guidelines for Centrally Sponsored Schemes are amended as per the directions of the Cabinet Secretary's circular of October, 2004 and to ensure that all State Plans are based on District Plans consolidated by District Planning Committee under Article 243ZD of the Constitution, as advised through the Planning Commission circular of August, 2005?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR): (a) As per the Chapter 6 on "Rural Transformation" of the Approach Paper to the Twelfth Five Year Plan, rural local self-governance is critical to rural transformation. The Approach Paper further states that 73rd Amendment to the Constitution seeks to endow the Panchayats with such power and authority as may be required to enable them to function as genuine institutions of self-governance. It further states that inherent in this devolution is the